# HIGH COURT OF UTTARAKHAND AT NAINITAL

### **NOTIFICATION**

#### No. 297/UHC/Admin. A/2019

**Dated: November 06<sup>th</sup> / 07<sup>th</sup> , 2019.** 

In exercise of the powers conferred by Article 225 read with Article 235 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following amendment in High Court Rules,1952, applicable to Uttarakhand under U.P. Reorganisation Act, 2000.

## **AMENDMENTS**

The existing Rule 11 of Chapter XXIV of the Rules of the Court, 1952 shall be substituted as follows:-

11. (1) The Chief Justice may prohibit any Advocate involved or engaging in strike or otherwise interfering with the Administration of Justice, from practicing in the High Court or any Court subordinate thereto and the District Judge may prohibit such an Advocate from appearing in his Judgeship for the period specified in the order, however, such an advocate aggrieved by the order of the District Judge may represent to the Chief Justice.

Explanation: Strike resorted to in any Court or abstention from work in Court, by way of protest by an Advocate or group of Advocates or any Bar Association shall be deemed to be an act, which tends to interfere with the Administration of Justice.

- (2) The High Court, initiating proceedings for criminal contempt against an Advocate, may prohibit such an Advocate, from practicing in the High Court or in any Court subordinate thereto during the pendency of contempt proceedings against him.
- (3) The High Court convicting an Advocate for criminal contempt may prohibit him from practicing in the High Court and any Court subordinate thereto, for the period specified in the order.

Provided that before passing an order of debarment, the Court shall put the concerned Advocate to notice of the proposed action.

- (4) Notwithstanding the provisions of sub-rule (3), the Chief Justice may prohibit an Advocate found guilty of criminal contempt, from practicing in the High Court or any Court subordinate thereto and the District Judge, in like manner, may prohibit an Advocate from practicing in his Judgeship, for the period specified in the order.
- (5) In the event, a Senior Advocate is prohibited from practice under any of the preceding sub-rules, his designation as Senior Advocate, shall be deemed to be suspended, from the date of the order, till the expiry of the period of prohibition prescribed.

Provided that the suspension of designation as Senior Advocate will not bar the High Court from cancelling his designation as Senior Advocate.

(6) The powers exercisable under sub-rules (2), (3) and (4) above, shall be in addition to the powers inherent in the High Court under the Contempt of Courts Act, 1971.

This amendment will come into force with immediate effect.

By order of the Court,

Sd/-(Hira Singh Bonal) Registrar General

# **Dated: November 06<sup>th</sup> / 07<sup>th</sup>, 2019**

### Copy forwarded for information and necessary action to:-

- 1. Advocate General, Uttarakhand
- 2. Secretary (Law)- cum- L.R., Govt. of Uttarakhand, Dehradun
- 3. Secretary, Legislative, Parliamentary Affairs & Language Department, Govt. of Uttarakhand, Dehradun.
- 4. Principal Secretary, Personnel, Govt. of Uttarakhand, Dehradun.
- 5. President/ Secretary, High Court Bar Association, Nainital.
- 6. Director, Government Press ,Uttarakhand, Industrial Area, Ramnagar, Roorkee-247667, Distt. Haridwar for publication of the notification in the next issue of the Gazette of Uttarakhand and also to furnish copy of Gazette to this Court.
- 7. All the District & Sessions Judge, Uttarakhand.
- 8. Principal Judge/ Judges, Family Courts.
- 9. All the Tribunals of the State,
- 10. Director, Uttarakhand Judicial and Legal Academy, Bhowali, Distirict Nainital.
- 11. Member Secretary, Stale Legal Services Authority, Nainital
- 12. All the Registrars of High Court of Uttarakhand.
- 13. Joint Registrars / Deputy Registrars of the Court,
- 14. P.P.S. to Hon'ble the Chief Justice.
- 15. Assistant Registrars / Librarian / Section Officers of the Court.
- 16. P.S. / P.A. to Hon'ble Judges of this Hon'ble Court with the request to place the notification for kind perusal of Hon'ble Judges.
- 17. P.A. to Registrar General.
- 18. I/c N.I.C. High Court of Uttarakhand, Nainital for uploading the notification on the website of the High Court,
- 19. Guard File / Assistant concerned.

Joint Registrar - I